

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 2157/2004

New Delhi this the 8<sup>th</sup> day of September, 2004

Hon'ble Mr. Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. A. Singh, Member (A)

Shri O.P. Saxena  
Retired Loco Running Supervisor,  
Resident of 336-A, HIG Block 'B'  
Nandgram, Ghaziabad-201001

..Applicant

(By Advocate Shri K.K. Patel )

VERSUS

1. Union of India, through  
The General Manager,  
Central Railway,  
Head Quarter Office, C.S. Terminus,  
Mumbai -400 001

2. Divisional Railway Manager  
Jabalpur Division, Central Railway  
Jabalpur 482 201.

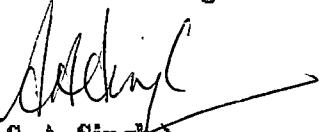
..Respondents

O R D E R (ORAL)

Mr. Justice V. S. Aggarwal, Chairman

During the course of submissions, learned counsel for the applicant fairly concedes that applicant's appeal addressed to General Manager (Central Railway) Mumbai is still pending. He may be permitted to withdraw the present petition because the Principal Bench does not have the territorial jurisdiction.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. We make it clear that nothing herein should be taken as an expression on the merits of the case.

  
( S. A. Singh )  
Member (A)

  
( V. S. Aggarwal )  
Chairman

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